

**SALARY, ALLOWANCES AND OTHER FACILITIES ADMISSIBLE  
TO THE HON'BLE SPEAKER & DEPUTY SPEAKER OF H.P.  
LEGISLATIVE ASSEMBLY**

**1. Salary and other Allowances:**

**SPEAKER**

1. Salary: Rs.80,000/-
2. Compensatory Allowance: Rs.5,000/-
3. Halting allowance: Rs.54,000/-(Rs.1,800/-Per day)
4. Telephone allowance: Rs.20,000/-
5. Sumptuary allowances : 95,000/-

Total Rs.2,54,000/- p.m.

**Discretionary Grant: Rs:25,00,000/- per year**

**DEPUTY SPEAKER**

1. Salary: Rs.75,000/-
2. Compensatory Allowance: Rs.5,000/-
3. Halting allowance: Rs.54,000/- (Rs.1,800/-Per day)
4. Telephone allowance: Rs.20,000/-
5. Sumptuary Allowance: Rs.95,000/-

Total Rs.2,49,000/- p.m

**Discretionary Grant: Rs:15,00,000/- per year**

**2. Daily Allowance:**

Rs. 1,800/- for each day of journey.

**3. Travelling Allowances:**

Travelling by ow car-mileage allowance @ Rs. 18/- per k.m.

**4. Free Travel Facility:**

Speaker/Deputy Speaker during the term of their office shall be entitled to travel at any time by railway or by air by any class within or outside the country alongwith his family or any person accompanying him to look-after and assist him during travel and shall be entitled for the re- imbursement of actual expenses so incurred on production of tickets of such journey performed, subject to maximum of (Rs. 4,00,000/-) in each financial year.

Provided that the expenses on journey by taxi shall not be more than ten percent of the maximum amount of Four lac rupees.

Speaker/Deputy Speaker is also entitled to have an advance not exceeding Rs.25,000/- (Rupees Twenty Five Thousand only) to undertake journey and the advance so paid is required to be adjusted before the closing of the financial year failing which the entire advance is to be recovered from his salary and allowances in lump-sum.

**5. Medical Facilities:**

As admissible to Class-I Officer of the Himachal Pradesh Government.

**6. Housing Facilities:**

Speaker/Deputy Speaker during the term of their office is entitled for rent free furnished house at Shimla.

**7. Water & Electricity:-**

Speaker/Deputy Speaker during the term of his office Water & Electricity bill charges paid by Public Works Department.

**8. Other Facilities:-**

- (i) Speaker/Deputy Speaker shall be entitled for HBA & MCA but the total amount of each advance shall not exceed the fifty lacs rupees. However, if the entire amount of rupees fifty lacs has been refunded alongwith interest @ 4% per month accrued thereon, then any number of subsequent HBA & MCA may be taken/availed subject to the condition that aggregate of all the advances should not exceed twice of the maximum limit.
- (ii) Speaker/Deputy Speaker is provided laptop with internet dongle or mobile phone as per their choice alongwith printer with the motive to increase their efficiency. On completion of the term, the member has to return their laptop/mobile phone to Vidhan Sabha.
- (iii) Identity Cards are issued to Speaker/Deputy Speaker.

**SALARY, ALLOWANCES AND OTHER FACILITIES ADMISSIBLE  
TO THE MEMBERS/ EX-MEMBERS OF H.P. LEGISLATIVE  
ASSEMBLY**

**MEMBERS**

**1. Salary & Other Allowances:**

1. Salary: Rs. 55,000/-per month
2. Compensatory Allowance: Rs.5,000/-per month.
3. Constituency allowance: Rs.90,000/- per month
4. Telephone allowance: Rs. 15,000/- per month
5. Office Allowance: Rs. 30,000/- per month
6. Data Operator Allowance: Rs. 15,000/- ( On Co-terminus basis)  
(Inserted vide Act No. 8 of 2016 implemented w.e.f. 10-05-2016)

Total:Rs 2,10,000/- p.m

**2. Daily Allowance:**

Daily Allowance @ Rs. 1,800/-per day

- (i) Where he arrives for attending a meeting of the Assembly one or two days earlier to the date of such meeting or departs from the place of such meeting one or two days immediately after the date on which the Assembly is adjourned sine die for such one or two days, as the case may be; or
- (ii) Arrival and departure; and
- (iii) Where he arrives for attending a meeting of a Committee one day earlier to the date of such meeting, or departs from the place of such meeting one day immediately after the conclusion of the business of the Committee for such one day of arrival and departure.

An incidental allowance @ Rs. 5/- per day is also paid for the day of arrival and the day of departure.

**3. Travelling Allowances:**

BY ROAD

- (i) Own car-mileage allowance @ Rs. 18/- per k.m.
- (ii) Rs. 2/- per km by Bus/Taxi/Private Vehicle
- (iii) For intermediate journeys @ RS. 1/- per k.m and Member who performs journey by his own car would be entitled to a mileage allowance of Rs. 18/- per km.

#### **4. Free Travel Facility:**

Every member is entitled to travel at any time by railway or by air or by state transport undertaking by any class within or outside the country alongwith his family or any person accompanying him to look-after and assist him during travel and shall be entitled for the re- imbursement of actual expenses so incurred on production of tickets of such journey performed, subject to maximum of (Rs. 4,00,000/-) in each financial year.

Provided further that the expenses on journey by taxi shall not be More than ten percent of the maximum amount of Four lac rupees.

Every Member is also entitled to have an advance not exceeding Rs.25,000/- (Rupees Twenty Five Thousand only) to undertake journey and the advance so paid is required to be adjusted before the closing of the financial year failing which the entire advance is to be recovered from his salary and allowances in lump-sum.

Where Himachal Government accommodation is not available, an MLA shall be entitled for Hotel accommodation during the tour.

#### **5. Housing Facilities:**

Accommodation is provided to every member in the MLAs Hostel and the rent of which is deducted @ Rs.1,500/- per month for each set from his salary.

#### **6. Water & Electricity:-**

Every Members shall on the production of actual payee's receipt, be entitled to the reimbursement of Electricity and Water charges bill paid by him subject to a maximum of Rs. 5,000/- per month.

#### **7. Telephone Facilities:**

Reimbursement of Rent of Landline Telephone installed at his residence.

## **8. Medical Facilities:**

As admissible to Class-I Officer of the State of Himachal Pradesh.

## **9. Other Facilities:**

(i) The Member shall be entitled for HBA & MCA but the total amount of each advance shall not exceed the fifty lacs rupees. However, if the entire amount of rupees fifty lacs has been refunded alongwith interest @ 4% per month accrued thereon, then any number of subsequent HBA & MCA may be taken/availed subject to the condition that aggregate of all the advances should not exceed twice of the maximum limit.

(ii) Every Member is provided laptop with internet dongle or mobile phone as per their choice alongwith printer with the motive to increase their efficiency. On completion of the term, the member has to return their laptop/mobile phone to Vidhan Sabha.

(iii) Identity Cards are issued to Members .

(iv) Vehicle Permit for the sealed and restricted road of Shimla town will be issued in respect of One private Vehicle which is registered in the name of the Member shall be deemed to be official vehicle in case such member has no official vehicle.

## **FACILITIES PROVIDED TO EX-MEMBERS**

### **1. Pension**

Every person who has served for any period upto 5 years is entitled to the Pension @ 36,000+159% DA p.m.

" Provided that where any person has served as aforesaid for a period exceeding First Term, there shall be paid to him an additional pension of Rs. 1,000/- per mensem for every year in excess of the First Term. For this purpose, the fraction of a year shall be counted as one year. (Amended vide Act No.- 8 of 2016 -effective from 10-05-2016).

### **2. Family Pension**

Where any person who draws pension, or is entitled to draw pension under Sub Section 6B (1), dies:-

1. his/her spouse during his/her life time or till he/she remarries or
2. if such family person leaves no spouse his/her minor children till they attain the age of majority and in case of daughters till they get married; shall be entitled to draw pension at the rate of 50% of pension as admissible to such person.

"Provided that where more than one person becomes entitled for pension under this sub section, all such persons shall draw the said pension in equal shares."

### **3. Other Facilities**

1. Medical reimbursement as admissible to Class-I retired Officer of the Himachal Pradesh Government.
2. Identity Cards are issued to Ex-Members .
3. Free travel facility is provided to Ex-Member along with one companion in all HRTC buses including Volvo buses on production of identity card.
4. Re-imburement of Telephone Rent installed at his permanent place of residence.
5. Guest House facility in the MLAs Hostel is provided on payment basis subject to availability.
6. Every Ex- Member is entitled for the subsequent loan not exceeding the maximum ceiling of Rs. 15.00 Lacs (Fifteen Lacs) if previous availed loan has been fully refunded with interest for purchase of Motor Car and for House Building whether taken separately or jointly recoverable in 60 installments alongwith interest @4% p.m within the total limit of Rs. 30.00 Lacs of all loans.

Provided further that in case the aggregate of house building advance together with motor car advance already availed of by the Ex-Member in his/her capacity as Minister, Speaker, Deputy Speaker & Member of the legislative assembly, as the case may be, is less than 65.00 lacs rupees and has repaid whole amount of such advance with interest accrued thereon, then he/she shall be entitled for remaining amount of the total ceiling of rupees 65.00 lacs as another advance but each advance shall not exceed the maximum limit of rupees fifteen lacs.

#### **4. Free Travel Facility**

Every Ex-Member shall be entitled to travel at any time by Rail/Air or by State Transport Undertaking by any class within or outside the country or by taxi outside the state and within the country alongwith his family or any person accompanying him to look after and assist him/her during travel and shall be entitled for the reimbursement of actual expenses so incurred on production of tickets of such journey performed.

Provided further that the aggregate amount so incurred on such journey ,in any financial year ,shall not exceed the amount of Rs. 2,00,000/- only).

Provided that the expenses on journey by taxi shall not be more than ten percent of the maximum amount of two lac rupees.

Provided that an Ex-Member shall be entitled for boarding/lodging facilities while taking by them aforesaid free transit facilities during tour outside the State within the overall limit of Rs.2.00 lakh.

